

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 13 of 2012 &
I.A. Nos. 21 & 22 of 2012**

Dated : 21st March, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**M/s. Aruppukottai Shri Ramalinga
Spinners Pvt. Ltd.**

....Appellant (s)

Versus

Tamil Nadu Electricity Board & Anr.

... Respondent (s)

Counsel for the Appellant (s) : Mr. K.V. Vijaya Kumar

Counsel for the Respondent(s): Mr. Vallinayagam

ORDER

The prayer has been made in this Appeal to set aside the Order dated 07.09.2010. Now it is pointed out by the learned counsel for the Respondent that the said Order has already been set aside by this Tribunal in other Appeals and the matter was remanded for giving reasons for deciding about the date on which the order comes into force. So in view of the above fact, which is not disputed, this Appeal becomes infructuous.

Therefore, the Appellant seeks permission to withdraw the Appeal. Accordingly, the Appeal is dismissed. In view of the fresh

order being passed, it is open to the Appellant to file fresh Appeal as against that Order which is subsequently passed.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS